

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL No. 229 of 2016

Dated : 6th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of :

**M/s Shalivahana Green Energy Ltd. ...Appellant(s)
Vs.**

Madhya Pradesh Electricity Regulatory Commission &Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondents (s) : Mr. S.Venkatesh
Mr. Varun Singh
Mr. Shashank Khurana
Mr. Pratyesh Singh for R-1

ORDER

Admit. Issue notice. Mr. Venkatesh takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 26.10.2016. Dasti, in addition, is permitted.

List the matter on **26.10.2016**. Learned counsel for the respondents may file reply on or before 04.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.10.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

ts/kt

**(Justice Ranjana P. Desai)
Chairperson**